



2026:AHC:169245

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 27306 of 2026

Tarun Bhadana

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohit Kumar Singh, Sujata Choudhary
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Ms. Sujata Choudhary, learned counsel for the applicant and Dr. S.B. Maurya, learned AGA-I for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 221 of 2024, under Sections 85, 80(2), 115(2), 103(1), 61(2) BNS and Section 3/25/27 Arms Act and Section 3/4 D.P. Act, Police Station Dankaur, District Gautam Budh Nagar during pendency of the trial.
3. Learned counsel for the applicant submits, applicant is Devar of the deceased and as per allegation he along with other family members including husband of the deceased committed her murder but entire allegation leveled against applicant is totally false. She next submits, admittedly there is no eye witness account.
4. She further submits, even co-accused Deepak Bhadana, husband of the deceased has been released on bail by the co-ordinate Bench of this Court and his bail order has been annexed at page-208 of the paper-book and case of applicant is at better footing than him.
5. She further submits, applicant is not having any criminal history and in the present matter he is in jail since 24.08.2024 i.e. for almost two years.
6. Per contra, learned AGA opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.
7. I have heard learned counsel for the parties and perused the record of the

case.

8. Applicant is Devar of the deceased and as per allegation he along with other family members including husband of the deceased committed her murder by causing firearm injuries and even as per informant, when he arrived at spot then applicant was present in his home and alleged weapon was also recovered but there is no eye witness account. Further, even husband of the deceased Deepak Bhadana has been released on bail by the co-ordinate Bench of this Court.

9. Further, even only general allegation has been made by the informant in the FIR against all the accused including applicant.

10. Further, applicant is not having any criminal history and in the present matter he is in jail since 24.08.2024 i.e. for almost two years.

11. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

12. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

13. Let the applicant - **Tarun Bhadana** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

14. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

15. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the

said observations shall have no bearing on the merits of the case during trial.

August 12, 2026
AK Pandey

(Sameer Jain,J.)